

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 383 of 2013 in DFR 2154 of 2013 in**  
**Appeal No. 121 of 2012**

**Dated : 13<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Haryana Electricity Regulatory Commission .... Review**  
**Petitioner/R-1**

**Dakshin Haryana Bijli Vitran Nigam Ltd.(DHBVNL) .... Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Review Petitioner/R-1 : Ms. Shikha Ohri

Counsel for the Respondent(s) :

**ORDER**

This is an application to condone the delay of 62 days in filing the Review Petition as against the judgment dated 3.7.2013 of this Tribunal.

We have heard the Learned Counsel for the Review Petitioner/R-1 appearing in IA no. 383 of 2013 in Appeal No. 121 of 2013.

As has been held in earlier judgments of this Tribunal, this Petition is not maintainable. Accordingly, we dismiss the IA no. 383 of 2013 in Appeal No. 121 of 2013.

**(VJ Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**